

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT  
CHENNAI

Original Application No.254 of 2024 (SZ)

P.Babu  
S/o. Asirvadham,  
Aged about 45 years,  
No.18/35, 3<sup>rd</sup> Street, Thiruvallur Nagar,  
Korukkpettai, Chennai – 600 021.  
Phone:9841484818  
E-mail ID: baburohith.29@gmail.com

... Applicant


-Vs-

1. The District Collector,  
Chennai District,  
62, Rajaji Salai, Fourth Floor, M.Singaravelar Maaligai, Chennai  
Collectorate, Chennai – 600 001.  
Phone:044-25268323  
E-mail ID: collrchn@nic.in

2. The Commissioner  
Greater Chennai Corporation,  
No.1131, EVR Periyar Salai, Park Town (PBXNo.25384510)  
Ripon Building, Chennai – 600 003.  
Phone:044-25381330  
E-mail ID: commissioner@chennaicorporation.gov.in

3. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
No.950/1 Second Floor, Poonamallee High Road,  
Arumbakkam, Chennai – 600 106.  
Phone No:044-26223603  
E-Mail ID: grievance@tnpcb.gov.in

4. The Zonal Officer,  
Zone-IV (Tondiarpet),  
Greater Chennai Corporation,  
No.266, Thiruvattiyur High Road,

  
DISTRICT REVENUE OFFICER/  
ASST COMMISSIONER - IV  
GREATER CHENNAI CORPORATION  
ZONE -IV

Tondiarpet, Chennai – 600 021.  
 Phone No:044-25951083  
 E-Mail ID: aczone4@chennaicorporation.gov.in

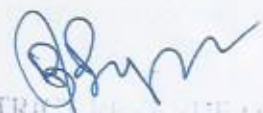
5. Mr.Vedhachalam  
 No.45, 3<sup>rd</sup> Street, Thiruvallur Nagar,  
 Korukkupet, Chennai – 600 021.  
 Phone No:9444562696  
 E-Mail ID: Not Known.

... Respondents

<sup>2ND</sup>  
**STATUS REPORT FIELD BY THE FOURTH RESPONDENT**


I, G.Saravanamurthy, Son of Mr.K.R.Gurusamy, Hindu, aged about 47 years, the District Revenue Officer/Zonal Officer, Zone – IV, Greater Chennai Corporation, having office at No.266, Thiruvotriyur High Road, Chennai – 600 021, do hereby solemnly affirm and sincerely state as follows:-

1. I am the fourth respondent herein and as such I am well acquainted with the facts of the case through available records. I am filing this status report on my behalf and on behalf of second respondent also.
2. I respectfully submit that the applicant herein has filed the above Original Application praying for (a) direct the respondents Nos.1 to 4 to initiate stringent action against the 5<sup>th</sup> respondent who have been continuously discharging noise, air and water

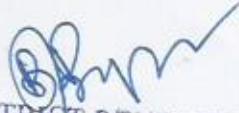
  
 DISTRICT REVENUE OFFICER,  
 ASST COMMISSIONER - IV  
 GREATER CHENNAI CORPORATION  
 ZONE -IV

pollution in the residential area (b) direct the 2<sup>nd</sup> respondent to consider the applicant's representation dated 25.03.2024.

3. I respectfully submit that earlier a letter dated 15.02.2024 was received from the District Environmental Engineer viz., the 3<sup>rd</sup> respondent herein vide Letter No.Ma.Su.Soo.Po/Ta.Na.Ma.Ka.Va/Se.Ma/Complaint 096056774/2023, stating that based on the complaint received from the applicant herein the officials of Tamil Nadu Pollution Control Board have inspected the 5<sup>th</sup> respondent workshop at No.45, 3<sup>rd</sup> Street, Thiruvalluvar Nagar, Korukkupettai, R.K.Nagar, Chennai – 600 021 and found that the above said workshop running is causing disturbance to the public living nearby.
4. I respectfully submit that a letter dated 28.10.2024 was addressed to the District Environmental Engineer viz., the 3<sup>rd</sup> respondent herein requesting to specify/clarify the nature of disturbance i.e., health hazard, air pollution or noise pollution, due to the running of the above said steel shop, in order to take action accordingly.

  
DISTRICT REVENUE OFFICER  
ASST COMMISSIONER - IV  
GREATER CHENNAI CORPORATION  
ZONE -IV

5. I respectfully submit that in the meantime the officials of Greater Chennai Corporation have inspected the 5<sup>th</sup> respondent workshop and found that the 5<sup>th</sup> respondent herein was running the workshop without any trade license from the Greater Chennai Corporation. Hence, a Notice dated 05.11.2024 under Section 102 of Tamil Nadu Urban Local Bodies Act, 1998 was issued to the 5<sup>th</sup> respondent herein directing him to stop the trade within 24 hours from the date of receipt of the notice.
6. I respectfully submit that on receipt of the above notice the 5<sup>th</sup> respondent herein has given a representation requesting to grant 1 week time to stop and relocate the workshop from the above said location. Accordingly, time was granted to the 5<sup>th</sup> respondent to stop and relocate the workshop for the above said location. Thereafter another Notice dated 26.11.2024 was issued to the 5<sup>th</sup> respondent herein.
7. I respectfully submit that the District Environmental Engineer viz., the 3<sup>rd</sup> respondent herein has sent a reply Letter dated 20.11.2024 vide No.Ma.Su.Soo.Po/Ta.Na.Ma.Ka.Va/Se.Ma/ Complaint 096056774/2023, stating that the 5<sup>th</sup> respondent

  
DISTRICT REVENUE OFFICER/  
ASST COMMISSIONER - IV  
GREATER CHENNAI CORPORATION  
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workshop was again inspected on 07.11.2024 and found that due to the running of the said workshop in the residential area, causes air pollution and requested to take action against the same.

8. I respectfully submit that, the 5<sup>th</sup> respondent herein has stopped the functioning of the workshop and also has vacated the said building in question. The photographs taken are annexed herewith.

Hence it is prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

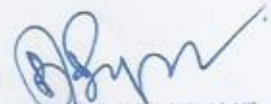


COUNSEL FOR 2<sup>ND</sup> & 4<sup>TH</sup> RESPONDENTS

Solemnly affirmed at Chennai ( )

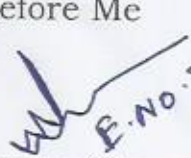
On this the 6<sup>th</sup> day of December 2024 ( )

And signed his name in my presence ( )



DISTRICT REVENUE OFFICER/  
ASST COMMISSIONER - IV  
GREATER CHENNAI CORPORATION  
ZONE -IV

Before Me



E.No. 340/26  
Advocate : Chennai



34/46, 3rd St, Anna Nagar, Old Washermanpet, Chennai, Tamil Nadu 600021, India

Chennai  
Tamil Nadu  
India

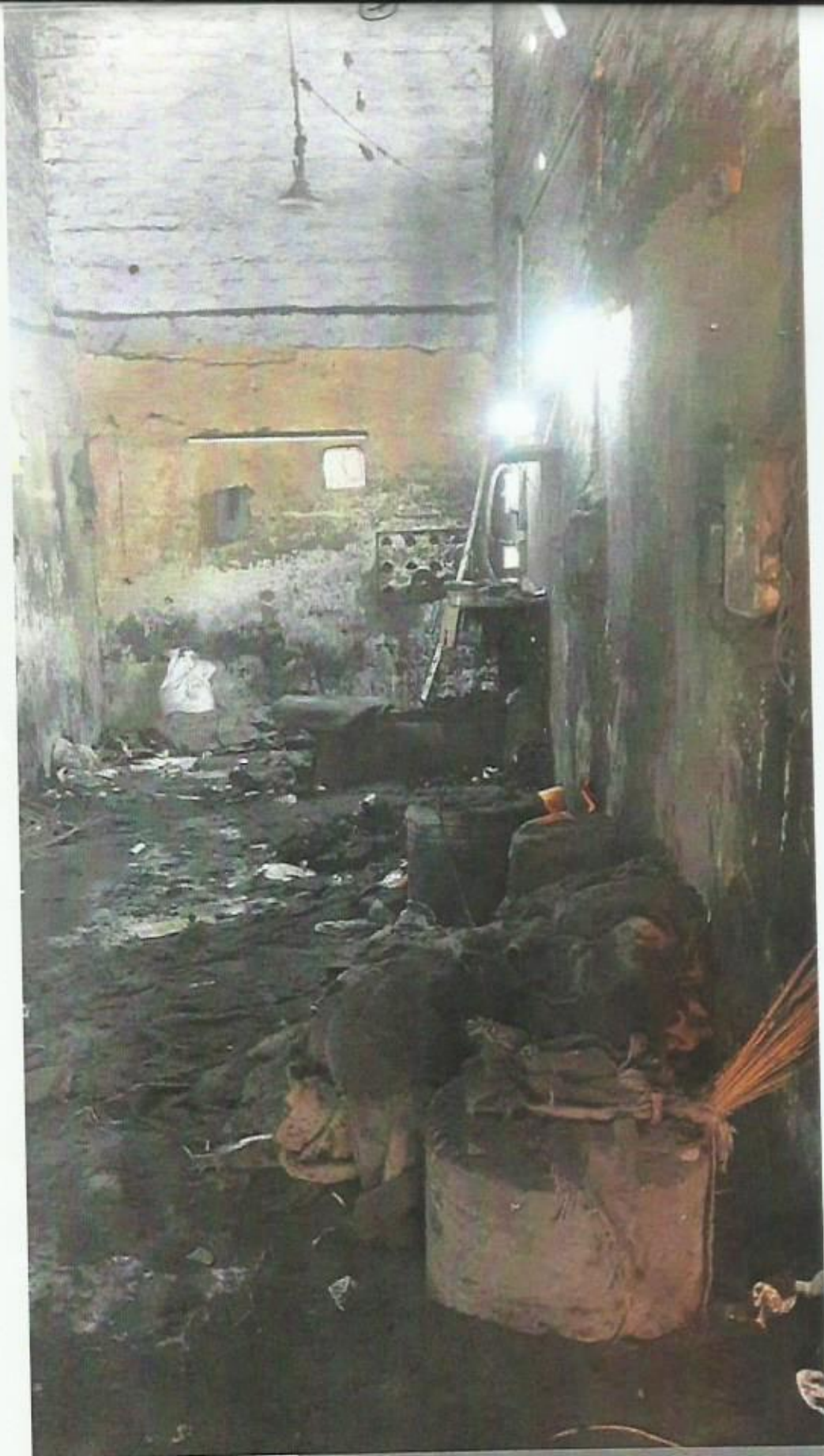
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Chennai  
Tamil Nadu  
India



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34/4, 2nd St Anna Nagar, Old Koyambedu, Chennai, Tamil Nadu 600021, India

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Tamil Nadu  
India



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BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI

Original Application No.254 of 2024 (SZ)

**STATUS REPORT FILED BY**  
**THE FOURTH RESPONDENT**

Mr.N.R.RAMESH KANNA  
COUNSEL FOR CHENNAI CORPORATION